

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 11

IA/5712/ND/2020 in (IB)/3280(ND)2019

IN THE MATTER OF:

Dinesh Sanitary Store ... Applicant/Petitioner

Vs

M/sOasis Buildmart (India) Pvt Ltd ... Respondent

Order under Section 9 of IBC.

Order delivered on 04.01.2021

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :

For the Respondent :

ORDER

IA/5712/ND/2020:

Application filed by the Operational Creditor seeking revival of **IB-3280/ND/2019**. Learned Counsel Mr. Amit Sinha states that in pursuance of the settlement, the IB application was withdrawn which was allowed subject to the fulfilment of the conditions of the settlement. Both the cheques issued by the Corporate Debtor were returned unpaid. The application is annexed with the copies of cheques and memos of banks for return of the cheque. In view of the breach of settlement and liberty granted by this Bench vide order dated 02.03.2020, this application is filed.

Considering the submission and documents placed on record, we allow the application thereby reviving **IB 3280/ND/2019** to its original number. Let the copy of this order be served to the Corporate Debtor by the Learned Counsel for the Applicant. **IA/5712/ND/2020** is allowed and disposed of in terms of above order.

List the matter for further consideration on **04.02.2021**.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)